

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1649**

TO BE ANSWERED ON THE 9<sup>TH</sup> MARCH 2021/ PHALGUNA 18, 1942 (SAKA)

**Information sought by CAG on recapitalisation of PSBs**

1649. SHRI SUSHIL KUMAR GUPTA:

Will the Minister of FINANCE be pleased to state:

- (a) Whether it is a fact that the Comptroller and Auditor General of India (CAG) has written to Government seeking details about the ongoing performance audit of Government's massive recapitalisation exercise of Public Sector Banks (PSBs);
- (b) if so, the details regarding the information sought by CAG;
- (c) whether Government has given its response to the CAG; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR FINANCE  
(SHRI ANURAG SINGH THAKUR)

(a) Yes, Sir.

(b) to (d): CAG conducts various types of audit including performance audit, as per audit mandate derived from the Constitution of India and the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. After completion of the audit, CAG submits audit report to the President, who causes it to be laid before each House of Parliament as per Article 151 of the Constitution of India.

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